

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 184 of 2013 &
IA No. 253 of 2013**

Dated : : 20th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Bhaskar Shrachi Alloys Ltd.

...Appellant(s)

Versus.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) :

Ms. Radhika Gupta

Counsel for the Respondent(s):

Ms. Swagatika Sahoo for R.2

Mr. K.S. Dhingra for R.1

Mr. Avinash Menon for R.2

ORDER

The learned counsel for the Central Commission seeks some more time for filing the reply. Accordingly, he is directed to file the same on or before 03.12.2013 after serving copy on the other side.

The learned counsel for the Appellant seeks some more time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 13.12.2013 after serving copy on the other side.

Post the matter for hearing on **16.12.2013.**

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson